

50,000 for each house that has been gutted.

SHRI RAM NIHOR RAI (Robertsganj): Mr. Speaker, Sir, I would like to draw your attention and the attention of the House to an incident that took place in Mohalla Durga Prasad on 7th under Bisalpur Thana in Pilibhit district, where the Bharat Ratna Dr. Bhimrao Ambedkar's statue, was broken by some undesirable elements belonging to the higher castes. Dr. Ambedkar is Messiah of crores of down trodden, Harijans and the backward classes. The way in which his statue was desecrated is regrettable and deplorable. The Bharatiya Janata Party is in power in U.P. but so far it has not succeeded in maintaining order. I would like to make a demand that keeping in mind the backward classes and the way in which their sentiments have been hurt, the central Government should immediately take action in this connection and interfere. All officials should be immediately removed from there and orders should be issued for a judicial inquiry into the entire episode, because there is lot of tension there. This is also a reason for terrorism that is spreading there. The U.P. administration is not taking action against these bad elements. (Interruptions) If the statue of our Messiah is desecrated, how can this country progress? People are shouting slogans of all kinds there. As a mark of respect to the leader and on our demand the Government made an announcement for a public holiday, but on the other hand, his statue is being desecrated in U.P. I would request you that those who have broken the statue there should be immediately apprehended and all those officials there, should be immediately removed because this incident took place as part of a conspiracy. (Interruptions)

DR. P.R. GANGWAR (Pilibhit): Mr. Speaker, Sir, whatever the hon. Member said here is not true. No statue has been demolished there. I myself went to that locality and I am a Member of Parliament from

that constituency and the locality which has been named is a Harijan locality. The groups of Harijans had certainly clashed in which stones had been hurled but no statue has been demolished there, only brick-battling took place between two groups. There is no tension there, as the hon. Member has suggested. It is only a cooked up story and there is no tension or any other thing. (Interruptions)

SHRI RAM NIHOR RAI (Robertsganj): I have the newspaper there in which a photo of the incident has appeared.

[English]

SHRI ANBARASU ERA (Madras Central): Sir, as per the recent import and export policy, we are aware that pre-inspection has been abolished in respect of all commodities exported. All incentives have also been abolished and Exim Scrips have been done away with. It is quite surprising to know that all Export Promotion Councils have fallen in line and done away with inspection formalities, except the Central Silk Board. The Central Silk Board has still not issued any instructions to their field units to stop forthwith the inspection formalities. Consequently, the Customs authorities at all the airports still insist on the Central Silk Board certificate. This is being done deliberately by both the Textiles and the Finance Ministries to fleece the silk exporters for paying speed money. This is in violation of Government's liberalised Export-import policy as Appendix 17, part I and III of the Export policy 1990-93 has been deleted. Similarly, the Customs Department insist for a copy of the Test Certificate of the Central Silk Board for issuance of Duty Draw Back on silk goods. This is also in violation of Government's policy. Now the Duty Drawback for all products is given at a flat rate of two per cent as per sub-serial No. 2604, 2702(4) and 2709 of the Drawback Schedule for All Industry rates.

12.38 hrs.

[English]

[SHRI SHARAD DIGHE *in the Chair*]

I, therefore, urge the hon. Minister for Finance and the hon. Minister for Textiles to issue suitable instructions to the concerned departments to prevent the production of pre-inspection certificate by the Central Silk Board and not to insist on the production of the test certificate for the issuance of Duty Drawback by the Customs Department.

SHRI RAM NAIK (Bombay North): Sir, the public Distribution System in Mumbai, with a population of one crore ten lakhs, has completely collapsed. Those shopkeepers/consumer societies who have paid money to the Government for supplying the goods, are not receiving the goods. As a result, about nine hundred shopkeepers have sent their resignations to the Government and in that, six hundreds cooperative societies are also included. They have said that hereafter they will not run the ration shops. In all there are 3000 shops. The remaining 2100 shops also are deciding that they also want to run the ration shops. As a result, the common man, the factory workers, the middle class persons, are not getting their daily requirements. So, I would request the Government to rush the foodgrains immediately to Mumbai and also assure the shop-keepers, the consumer cooperative societies and the consumers' organisations that steady flow of the ration shops' goods will be made to them. If this is not done, it will collapse and I am afraid that there would be food riots in the city. So, the Government must make a statement and in addition to that, they should rush the goods on a war footing to the city. Thank you, Sir.

[Translation]

SHRI RAM KAPSE (Thane): Mr. Chairman, Sir, I have received a telegram on this matter from my constituency.

MR. CHAIRMAN: I am not allowing you now.

(Interruptions)

SHRI KODIKKUNIL SURESH (Adoor) Sir, the Air India's flight charge from Trivandrum to the Gulf countries is at a very high rate. The longstanding demand of the passengers flying from Trivandrum to the Gulf countries had been a reduction in the flight charge of Air-India. But the Air India had not taken any action so far. During the year 1978, the Air India operated their flight service from Trivandrum to the Gulf countries and in the past 14 years, the passengers flying from Kerala to the Gulf countries had been demanding from the Air India for their urgent steps being taken in reducing the unjustified higher flight charge from these sectors. In this regard the Malayalees residing in the Gulf countries had also submitted a memorandum to the Government of India. But the Air India did not take any action so far in meeting this justifiable demand in the reduction of flight charge from the Gulf passengers. The following are the demands:—

1. Flight charge of the Air India for the passengers by the Gulf-Trivandrum flight should be reduced.
2. The Air India be requested to refund the overcharge taken from the passengers so far.

The other demand is to allow the same landing facilities to Trivandrum Airport also as has been done to the other international flights from the foreign countries to Trivandrum Airport.

I draw the attention of the hon. House to the real fact in regard to the higher flight charge taken from the passengers from Trivandrum to the Gulf countries. For example,